## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.:	· · · · · · · · · · · · · · · · · · ·
	Respondent (S)
	Advocate for Respondent (S)
	ORDERS OF THE TRIBUNAL

20.05.2009

Applicant (S)

Advocate for Applicant (S)

NOTES OF THE REGISTRY

CP 38/2006 (OA No. 319/2005)

None present for applicant.

This Contempt Petition has been filed by the applicant for the alleged violation of the order of the dated 13.07.2005 whereby this Tribunal has directed the respondents to maintain status-quo.

In this case, no notice has been issued to the respondents. The matter was adjourned from time to time. The grievance of the applicant is that although the applicant has not been reverted but the respondents are not making payment of the incentives. As can be seen from the order dated 13.07.2005, this Tribunal has not directed the respondent to make payment of the incentives. The order was passed ex-parte. The OA is still pending. This being the larger issue can be taken at the time of disposal of the OA as such, it is not a case of such nature where notice is required to be issued.

Accordingly, Contempt Petition is disposed of.

(B.L. KHATRI) MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ